

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

ITEM No. 115
(IB)-1446(PB)/2018

IN THE MATTER OF:

Dena Bank Applicant/petitioner
v.
M/s. Rathi Super Steels Ltd Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 09.04.2019

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENTS:

For the petitioner: Mr. Arun Aggarwal, Adv.
For the Respondent(s): Mr. Amit Dhall, Mr. A.T. Patra & Mr. Aditya Ghadge, Adv.

ORDER


CA-660(PB)/2019

This is an application filed under Order VI Rule 17 by placing on record a copy of the application showing that Dena Bank along with others has been merged into Bank of Baroda. Accordingly, application has been filed for placing on record the memo of parties. In view of the merger of Dena Bank, the application is allowed subject to all just exceptions. The amended memo of parties be taken on record.

Ld. Counsel for the petitioner further prays that amendment in the body of the petition under section 7 would also be necessary. The same be incorporated within a week with a copy in advance to the counsel opposite.

List for arguments on 01.05.2019.


(M.M.KUMAR)
PRESIDENT


(S. K. MOHAPATRA)
MEMBER (TECHNICAL)